

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

1. C.P.(IB)-142(MB)/2020

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2021**

NAME OF THE PARTIES: - Glander International Bunkering
V/s
Great Unison Contractors India Pvt. Ltd.

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Advocate Mr. Anuj Jhaveri appeared for the Operational Creditor and Ld. Advocate Mr. Khalid Kazi appeared for the Corporate Debtor. Advocate for the Operational Creditor submitted that vide order dated 08.01.2019 in CP (IB)-1414/2018 the Corporate Debtor was admitted and CIRP proceedings was initiated. Further the liquidation Order was also passed and the liquidator was appointed on 23.01.2020. However, this petition was filed in December 2019, claiming some amount from the Corporate Debtor. Since the company is already under liquidation, Advocate for the Operational Creditor has filed a withdrawal memo dated 01.02.2021 and the same was perused and Advocate further submitted that the claim was also filed before the liquidator.

In view of the above facts and circumstances, this Petition becomes infructuous and the Advocate for the Operational Creditor seeks permission from this Court for withdrawal of the present C.P (IB)-142/(MB)/2020. In view of the submissions and the perusal of the withdrawal memo, this **C.P.(IB)- 142/(MB)/2020** stands **disposed of** as **withdrawn**. File be consigned to records.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

H.P. CHATURVEDI
Member (Judicial)

Dated this the 15th day of February 2021
Sushil